

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH “SMC”, PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No.767/PUN/2019
निर्धारण वर्ष / Assessment Year : 2010-11

Smt. Gangabai Sahebrao Patange Shivtirth, Ravinagar, Jangamwai Road, Near Taroda Naka, Nanded, Maharashtra PAN : ABXPP8567H	Vs.	ITO, Ward-4, Nanded
Appellant		Respondent

Assessee by None
Revenue by Shri Alok Malviya

Date of hearing 08-07-2020
Date of pronouncement 09-07-2020

आदेश / ORDER

PER R.S.SYAL, VP :

This appeal by the assessee is directed against the order passed by the CIT(A)-1, Aurangabad dated 14-01-2019 in relation to the assessment year 2010-11.

2. There is no appearance from the side of the assessee despite notice. When the case was earlier fixed for hearing, namely, on 23-09-2019 and 18-12-2019, the assessee remained unrepresented and did not appear. However, when the case was fixed for hearing next on 25-06-2020, the case was adjourned for today at the

request of Id. AR. Under such circumstances, we are proceeding to dispose of the appeal *ex parte qua* the assessee.

3. We have heard the Id. DR through virtual court and gone through the relevant material on record. It is seen that the Id. CIT(A) dismissed the appeal of the assessee primarily for non-attendance. In view of the aforementioned peculiar facts obtaining in the extant case and the Id. DR not raising any serious objection to the granting of opportunity of hearing to the assessee, we are of the opinion that it would be just and fair if the impugned order is set-aside and the matter is remitted to the file of the Id. CIT(A) with a direction to dispose of the appeal afresh on merits as per law after allowing a reasonable opportunity of hearing to the assessee. We order accordingly.

4. In the result, the appeal is allowed for statistical purposes.

Order pronounced in the Open Court on 09th July, 2020.

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 09th July, 2020
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-1, Aurangabad,
4. The Pr. CIT-1, Aurangabad
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे /
DR 'SMC', ITAT, Pune
6. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	08-07-2020	Sr.PS
2.	Draft placed before author	08-07-2020	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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